

CP NO. 26(ND)/2016  
RT No.14/2016

Rajesh Gupta

...Petitioner

Versus.

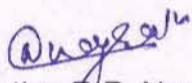
M/s Garg International Pvt. Ltd. & Ors.

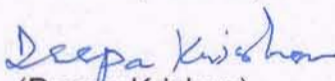
...Respondents

Present: Mr. Rajansh Thukral, Advocate for petitioner.  
Mr. Vaibhav Sahni, Advocate for respondents No.1 and 2.

Mr. Vaibhav Sahni, Advocate for respondents submits that despite the respondents having been contacted, did not comply with the order dated 13.10.2016 for filing the reply and depositing of ₹ 20,000/- with the Union Territory Legal Services Authority, U.T., Chandigarh as costs for adjournment. The record would reveal that on 27.09.2016 last opportunity was granted to respondents for filing the reply but still on 13.10.2016 another adjournment was granted to respondents to file the reply subject to payment of costs. But the compliance has not been made. Mr. Vaibhav Sahni, Advocate, therefore, submits that he may be permitted to withdraw from the case. Permitted to do so. The defence of respondents No. 1 and 2 is thus struck off. Respondent No. 3 was proceeded against ex parte on 27.09.2016.

List the matter for arguments for 09.11.2016.

  
(Justice R.P. Nagrah)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

October 24, 2016

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